

श्री बालेश्वर राम : कमीशन मुकर्रर करने से कोई फायदा नहीं होगा। यह शीत लहर या हीट-वेव जो चलती है, आपने सुना होगा दो साल पहले इंग्लैण्ड में हीट-वेव चली थी जिसमें कई लोग मर गए थे। इसी प्रकार से अगर शीत लहर न भी हो, कम ठण्ड में भी लोग मर सकते हैं। बहरहाल यह जो समस्याएँ हैं इनके समाधान में आपको हमारा हाथ बटाना चाहिए। इस समस्या की ओर हम पूरी तरह से जागरूक हैं।

PETITION RE INCENTIVES AND FACILITIES TO SCIENTIFIC/ELECTRONIC INSTRUMENTS EXPORTERS IN AMBALA CANTT.

SHRI SURAJ BHAN (Ambala): I beg to present a petition signed by Shri Anil Jain and others regarding incentives and facilities to scientific/electronic instruments exporters in Ambala Cantt.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet at 14.05 hrs.

13.03 hrs.

The Lok Sabha adjourned for lunch till five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at eleven minutes past fourteen of the Clock.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): With your permission, Sir, I rise to announce that Government Business

in this House during the week commencing 21st December, 1981, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the following Bills, as passed by Rajya Sabha:
 - (a) The Plantation Labour (Amendment) Bill, 1981.
 - (b) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1981.
 - (c) The Pharmacy (Amendment) Bill, 1981.
3. Consideration and passing of the Aligarh Muslim University (Third Amendment) Bill, 1980.
4. Discussion on the Sixth Five Year Plan on a motion to be moved by the Minister of Planning ;
5. Discussion on the Motion for modification of Maruti Limited. (Acquisition and Transfer of Undertakings) Rules, 1981, given notice of by Sarvashri N. K. Shejwalker and Satish Agarwal on Tuesday, the 22nd December, 1981.
6. Discussion on the Motion for annulment of All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1981, given notice of by Sarvashri N. K. Shejwalkar and Phool Chand Verma on Wednesday, the 23rd December, 1981.

SHRI BHEEKHABHAI (Banswara): I suggest that the following items may be included in the next's business Steps for a permanent